



IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 9686 of 2006

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THE TIMES OF INDIA (SUO - MOTU)

Versus

THE STATE OF GUJARAT & ORS.

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Appearance:

MR PR ABICHANDANI(102) for the Petitioner(s) No. 1
 SUO MOTU for the Petitioner(s) No. 1
 MR KAMAL TRIVEDI LD. ADVOCATE GENERAL with MR VINAY BAIRAGRA
 ASSISTANT GOVERNMENT PLEADER for the Respondent(s) No. 1,2,3,4,5,6
 M/S TRIVEDI & GUPTA(949) for the Respondent(s) No. 8
 MR HS MUNSHAW(495) for the Respondent(s) No. 10,11,12,13
 MR PRANAV G DESAI(290) for the Respondent(s) No. 7,9
 NANAVATI & NANAVATI(1933) for the Respondent(s) No. 8
 NOTICE SERVED for the Respondent(s) No. 14

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***CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA
 AGARWAL***

and

HONOURABLE MR. JUSTICE PRANAV TRIVEDI

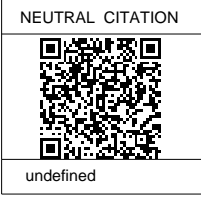
Date : 01/10/2024

ORAL ORDER

(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL)

Affidavit dated 21.07.2024 of the Secretary, Home Department, Government of Gujarat filed in compliance of the order dated 22.07.2024 has been filed before us to indicate the progress made in compliance of the directions issued by the Hon'ble Apex Court in Special Leave to Appeal (C) No. 8519 of 2006.

2. It is stated that steps for identification of the unauthorized religious structures has begun and an action has been taken for removal of such structures in priorities manner depending upon the



actual ground reality, the magnitude of public hindrance caused due to such structures and the area covered by such unauthorized religious structure during the period from 01.07.2024 to 10.09.2024, approximately two months, in all 604 religious structures have been removed, out of which 318 were in district areas and 286 were in municipal corporation areas. Whereas 87 religious structures have been relocated and 6 structures have been regularized from the public streets, public parks and other public places.

3. Taking note of the above, we post this matter on **03.12.2024** at **01:00 pm** to bring the progress report before us about identification and removal of the unauthorized religious structures from the public streets, public parts and other public places. The personal affidavit of the Secretary, Home Department, Government of Gujarat shall be filed in compliance of this order on the next date fixed.

(SUNITA AGARWAL, CJ)

(PRANAV TRIVEDI,J)

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